THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM: NAGALAND: MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION

Dated- Guwahati the 07th March, 2024

NO. HC.VII-133(Pt.-I)/2014/2189/A #### The Hon'ble Gauhati High Court has been pleased to nominate the following Judicial Officer to attend the 3 (three) day "Orientation programme on New Criminal Laws", scheduled to be held from 13-03-2024 to 15-03-2024 at the Central Academy for Police Training (CAPT), Bhopal in place of Smti Rubina Yasmin, Sub-Divisional Judicial Magistrate (M), Bajali who have been exempted from attending the aforesaid conference.

ASSAM					
SI. No.	Name & Designation of the nominated Officer	Contact No.	E-mail ID		
1	Shri Kaustuvmani Goswami Deputy Registrar (Bench), Gauhati High Court, Guwahati (Under order of transfer as SDJM(S) No. 1, Kamrup (M)	9101474138	kaustuv.goswami@yahoo.in		

The programme schedule for the aforesaid orientation program is enclosed herewith.

Further, the aforesaid Officers are requested to submit a report after completion of the programme.

By Order, Sd/- S. Dhar

REGISTRAR (JUDICIAL)

Dated: 07-03-2024

NO. HC.VII-133(Pt.-I)/2014/2190-2206 /A

Copy forwarded for information & necessary action to:

- 1. The Director, Central Academy for Police Training, Bhopal.
- 2. The Hon'ble Director, National Judicial Academy, Suraj Nagar PO, Bhopal 462044, Madhya Pradesh.
- The Assistant Director, Central Academy for Police Training (CAPT), Bhopal.
- The L.R. & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati, Assam.

5. The Principal Accountant General (A&E), Assam, Beltola, Guwahati for information and necessary action.

The Officers are placed on deputation for the program on condition that (a) the Officers will be treated as on duty during the training period & (b) they will be entitled T.A. & D.A. as admissible under the Rules.

- 6. The Registrar (Admin./Vigilance/Esstt.), Gauhati High Court, Guwahati.
- The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
- The District and Sessions Judge, Darrang.
- 9. Smti Rubina Yasmin, Sub-Divisional Judicial Magistrate (M), Bajali.
- 10. Shri Kaustuvmani Goswami, Deputy Registrar (Bench), Gauhati High Court, Guwahati. (Under order of transfer as SDJM(S) No. 1, Kamrup(M))

For any information and clarification, please contact Shri Amit Atut, Asstt. Director-9630089521; Shri Prakash Badolia, Asstt. Director – 7070358949 and CAPT Control Room-0755-2706000

- 11. The Joint Registrar (Judl./ PM&P), Gauhati High Court, Guwahati.
- 12. The Deputy Registrar (Finance), Gauhati High Court, Guwahati.
- 13. The Project Manager, Gauhati High Court, Guwahati.

(He is requested to upload the notification immediately in the official website of the Gauhati High Court, Guwahati)..

- 14. The Administrative Officer, Judicial Academy, Assam with a request to place the Notification before the Hon'ble Director, Judicial Academy
- 15. The Private Secretary to Hon'ble Mr. Justice Manash Ranjan Pathak, Gauhati High Court, Guwahati for his Lordship's kind information.
- 16. The CA to the Registrar General, Gauhati High Court, Guwahati.

[THE LIST OF OFFICERS HEREINABOVE IS NOT NECESSARILY IN ORDER OF SENIORITY]

REGISTRAR (JUDICIAL)

ORIENT	ATION PROGRAM ON NEW CRIMINAL LAWS 2023 JUDICIARY (THREE DAYS PROGRAM)
	DAY I	
1000-1030	Inauguration	
	mangulation	
1030-1100	GROUP PHOTOGRAPH & HIGH TEA	
1100-1120	Video of Parliamentary Debates	
	SESSION-1	
	Overview of Major Reforms in all Criminal Laws	建筑的
1120-1140	TEA	
1140-1220	SESSION-2	
	Philosophy behind introducing Reforms in Criminal Law	
1220-1230	Break	
1230-1400	SESSION-3	
1230-1400	Bharatiya Nyaya Sanhita, 2023 (BNS)	
	Overview and Comparison	
	(Additions, Deletions, Modifications and Reorganization of	
	Chapters and Sections) LUNCH	
14:00-1500		
1500-1630	SESSION-4	
1300-1030	Relevance of New Crimes introduced as a means to address Contemporary Challenges	
1630-1650	TEA	
1650-1750	SESSION-5	
.030 1/30	Punishment Scheme under Bharatiya Nyaya Sanhita: A Review	
	DAY 2	
10:00-11:20	SESSION-1	
	Bharatiya Nagarik Suraksha Sanhita, 2023 (BNSS)	
	Overview and Comparison	
	(Additions, Deletions, Modifications and Reorganization of	
1120 1120	Chapters and Sections) TEA	
1120-1130		
1130-1250	SESSION-2	
	BNSS: Pre Trial Process and Role of Magistrate from FIR to filing Police	
	report real recess and role of triangulation from the falling rollice	
1250 1250	SESSION-3	
1250-1350	From taking cognizance to commencement of Trial	
1350-1500	Lunch	
1500-1620	SESSION-4	
	Reforms in Trial	
	Procedure:	
	Sessions Trial	
	Warrant Trial	
	Summons Trial	
1620 1620	Summary Trial	
1620-1630	TEA	

1630-1750	SESSION-5 Prosecution related Reforms Bail related reforms Discourse on scientific methods and electronic or digital evidence in BNSS	
	DAY 3	
10:00-11:20	SESSION-1 Role of Trial Judge in Plea Bargaining. Trial in absentia, Reforms related to Adjournment, Commutation of Sentence and Compensation, Appeals and Revisions	
11:20-1130	TEA	
1130-1240	SESSION-2 Bharatiya Sakshya Adhiniyam,2023(BNS) Overview (Additions, Deletions, Modifications and Reorganization of Chapters and Sections) Analysis of Electronic Evidence and its admissibility under BNS: Role of a Trial Judge	
1240-1400	New dimensions in assessing the Relevancy of facts, Primary and Secondary evidence, Oral Evidence and Documentary Evidence, Public documents, Burden of Proof and other allied reforms: Role of a Trial Judge	
14:00-1530	LUNCH	
1530-1650	SESSION-4 Syndicate discussion & Feedback	200
1650 -1700	TEA	
1700-1740	SESSION-5 Way Forward & Closing Ceremony	